में बराबर-बराबर विभाजित किया जाना चाहिए परन्तु मध्य प्रदेश को यह लाभ अभी तक प्राप्त नहीं हुआ है ।

मध्य प्रदेश द्वारा भानपुर नहर, चल्टू एवं मौरवन व्यय-वर्तन योजनाएं प्रस्तावित की गई थीं, जिन पर राजस्थान सरकार का अनुमोदन अभी तक अप्राप्त है ।

गांधी सागर बांध की मध्य प्रदेश एवं राजस्थान की संयुक्त योजना पर केवल राजस्थान का नियंत्रण होने के कारण मध्य प्रदेश के भिंड, मुरैना जिले में करोड़ों की लागत से बनी नहर प्रणाली की लागत पानी न मिलने के कारण व्यर्थ हो गई और वह उपजाऊ भूमि व्यर्थ गई जिस पर नहर बनाई गई। एतएव केन्द्र सरकार इस सांझी योजना के लिए केन्द्र के साथ दोनों राज्यों का संयुक्त नियंत्रण बोर्ड नियत करे ताकि मध्य प्रदेश को उसके वास्तविक हक व हिस्से से वंचित न किया जा सके ।

(v) QUICK TRANSPORTATION OF BEIAL LEAVES FROM DIFFERENT STATIONS OF WEST BENGAL

SHRI SATYAGOPAL MISRA (Tamluk) : The betel leaf growers of West Bengal, under the banner of West Bengal, Rajya Panchasi Samiti, have been agitating all over the State demanding quicker transportation of the betel baskets.

West Bengal grows 2/3 of the total betel leaves of our country, and the leaves grown there are also of a very high quality. Being highly perishable goods, the leaves require quickest transportation by the railways. So, arrangements must be made for speedy despatch of the leaves from Howrah, Sealdah, Srerampore, Sheoraphuli stations on the Eastern Railway and Uluberia, Bagnan, Mecheda and Panskura statious on the South-Eastern Railway, these being very important points on their transportation route. Stoppages of the following trains with boking facilities at the stations mentioned below should be arranged a forthwith ;—

(a) 134 Up Ahmedabad Exp. at Mecheda; (b) 29 Up Bombay Exp. at Bagnan and Uluberia; (c) 9 Up Doon Exp. at Srerampur and Shepraphuli and (d) 463 Up Hatia Fast Passenger at Bagnan. Alongwith this, adequate booking facilities for the betel baskets should be made in Up-Down Hatia Fast Passenger, Up-Dn. Puri Passenger, Up-Dn. Rourkela Exp., 49 Up Amritsar Exp., 83/101 Up A/C Exp. and I Up Kalka Mail.

I do, therefore, urge upon the Government of India, the Ministry of Railway to adopt all necessary measures for the quicker transportation of betel baskets from different stations of West Bengal to the different parts of our country.

(vi) NON-PAYMENT OF INTERIM RELIEF TO EMPLOYEES OF SALAS HYDRO-ELECTRIC PROJECT.

DR. KARAN SINGH (Udhampur) : The Salal Hydro-Electric Project in Jammu is one of the most important projects in hand, which when completed will provide power to large areas of North India. Work on the Project started in 1970, and the project has been directly under the Government of India. The employees of Salal Project have been drawing pay and allowances according to the Central Government rates.

For some reasons, the *interim relief* announced by the Government of India with effect from June 1983 has not been paid to the employees of the Salal Hydro-Electric Project. This has caused a great deal of justifiable resentment among the employees who have resorted to a chain hunger strike with effect from 27th October, 1983. Several weeks have elapsed but no action has been taken on their genuine demands.

I would urge the Ministry of Energy to look into this matter immediately and ensure that the relief is paid to these employees.

(vii) NEED TO DECLARE BAIRWA COMMUNITY AS SCHEDULED CASTE.

श्री सत्यनारायण जटिया (उज्जैन) :

सभापति महोदय, भारतीय संविधान में देश के प्रत्येक नागरिक को सामाजिक समता प्राप्त है। जो लोग सादियों से शोषित, पीड़ित, दलित और उपेक्षित रहने के लिए बाध्य किए गए, स्वतन्त्र भारत में उनके उत्थान को प्रोत्साहन देने के लिए प्रत्येक व्यक्ति के बीच समता स्थापित करने के लिए प्रावधान किए गए हैं, जो कि जनतन्त्र का आधार और हमारे देश की विशेषता है।

अनुसूचित जाति तथा अनुसूचित जनजाति के करोड़ों लोगों को, जिनको सामाजिक न्याय तथा स्वाभिमानपूर्ण जीवन जीने का अवसर उपलब्ध कराना है, इस हेतु विशेष प्रयास किए जाने चाहिए। किन्तु कुछेक विसंगतियों को, जो कि इस उदात्त लक्ष्य का पूर्ति में बाधक हैं, दूर करने की आवश्यकता है। अनुसूचित जाति के अन्तर्गत उन लोगों के समूह, जिन्हें जाति कहा गया है, सम्मिलित हैं, जिनके उत्थान के लिए संविधान में प्रावधान है। मध्य प्रदेश और राजस्थान में "बेरवा" अनुसूचित जाति में है, किन्तु दिल्ली सहित अनेक प्रदेशों में वे अनुसूचित जाति के अन्तर्गत नहीं हैं। "बेरवा" प्रायः राजस्थान से चल कर अनेक प्रदेशों में आजीविका-उपार्जन हेतु विस्थापित हुए हैं, किन्तु उन्हें अनुसूचित जाति में सम्मिलित नहीं किया गया है। उन्हें न तो सामाजिक समता प्राप्त है और न ही उसे प्राप्त करने का अवसर है।

अतएव मेरा केन्द्र सरकार से आग्रह है कि इस विसंगति को समाप्त करने के लिए आवश्यक प्रावधान किया जाए। "बेरवा" को समूचे देश में अनुसूचित जाति के अन्तर्गत घोषित किया जाए तथा अनुसूचित जाति और अनुसूचित जनजाति के लिए उपलब्ध कराए गए आरक्षण और संरक्षण के प्रावाधनों का समुचित रूप से क्रियान्वयन किया जाए।

14.40 hrs.

DISCUSSION ON MOTION RE : SIXTH FIVE YEAR PLAN 1980-85 —MID-TERM APPRAISAL-(*Contd*)

MR. CHAIRMAN : The House will now take up further consideration of the following motion moved by Shri S.B. Chavan on the 12th December, 1983, namely :

> "That this House takes note of the 'Sixth Five Year Plan 1980-85—Mid-term Appraisals, laid on the Table of the House of 19 August, 1983".

Shri Chitta Basu. Be brief. We are shooting across the time. A special consideration was given to you by speaker.

SHRI CHITTA BASU (Barasat) : Sir, I was not at all prepared. At this late stage of the debate, on the Mid-term Appraisal of the Plan, since I have not much time at my disposal to do justice to this House, I shall limit myself to certain aspects of it, particularly, in record to the Appraisal itself. I take my amendment firstly. Sir, if you will kindly go through the amendment which I have moved, you will find that there are two aspects of it—one is this. I do not agree with the mid-term Appraisal since it reflected the actual performance of the Plan during the last three years. It does not relate to the performance at all. The second aspect of my amendment is that this Parliament—this Lok Sabha—itself cannot do justice to scrutinise the shortfall which has been mentioned in the Chapter. To find out from the Mid-term Appraisal, there should be a forum. I have suggested that the National Development Council should be a forum to discuss the results/performances.

I am very sorry that of late the Government have given a back seat to the N.D.C. I am not sure about it but I am told like that. He can correct me. This Mid-term Appraisal document was not placed for discussion in the N.D.C. This N.D.C. consists of Chief Ministers of the States and the State Governments opinions